

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 62 OF 2019 &**  
**IA NOS. 270 & 1435 OF 2019**

**Dated : 31<sup>st</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**T. Gowranna** ..... **Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadari

Counsel for the Respondent(s) : Mr. Shahbaaz Hussain  
Mr. Fahad Khan for R-2

**ORDER**

Learned counsel for the appellant submits that despite specific direction in the stay order, liquidated damages have been deducted from 22.07.2019 onwards. The Appellant is permitted to file the application for suitable action.

**IA NO. 1435 OF 2019**  
*(Appln. for directions)*

Issue notice to the Respondents returnable on 21.08.2019. Dasti, in addition, is permitted.

List the matter on **21.08.2019.**

**(S.D. Dubey)**  
**Technical Member**  
*ts/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**